
(2021) 06 SHI CK 0062

In the High Court Of Himachal Pradesh

Case No : Civil Writ Petition No. 2865 Of 2021

Dhani Ram

APPELLANT

Vs

Himachal Road Transport Corporation And Another

RESPONDENT

Date of Decision : 21-06-2021

Acts Referred:

Citation : (2021) 06 SHI CK 0062

Hon'ble Judges : L. Narayana Swamy, CJ;Anoop Chitkara, J

Bench : Division Bench

Advocate : Shalini Thakur, Parveen Chandel, Vikas Rajput

Final Decision : Disposed Of

Judgement

Anoop Chitkara, J

1. A retired driver, who worked with the respondents' Himachal Road Transport Corporation, till 30.04.2020, has come up before this Court, seeking

direction to release all his gratuities along with statutory interest, leave encashment and other consequential benefits etc.

2. The order we propose to pass in this petition, requires no response from the respondents.

3. Mr. Vikas Rajput, learned counsel for the respondents, under instructions, submits that all the due and admissible retiral benefits alongwith statutory interest shall be paid to the petitioner within a period of eight weeks.

4. Given above, we take on record the submissions of learned counsel for the respondents and direct that the respondents shall pay due and admissible retiral benefits, alongwith statutory interest to the petitioner, on or before 30.09.2021.

Accordingly, the present petition stands disposed of alongwith pending

miscellaneous application(s), if any.